

14
O.A. No. 534 of 2006

Order dated: 20.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)

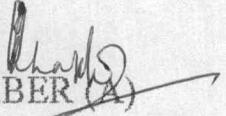
Hon'ble Mr. C.R.Mohapatra, Member (A)

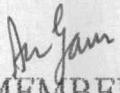
None for the applicant. On the other hand, Mr. S.K.Ojha, Ld. Standing Counsel appears for the Respondents.

We have seen from the records that the applicant's representation at Annexure-A/4, page 12 to the O.A., is pending and his grievance might be redressed in case direction is given to the competent authority to consider and decide the pending representation within a specified period of time.

We, accordingly, direct the Divisional Railway Manager(P), Khurda Road (Respondent No.1) to consider and decide the pending representation by reasoned and speaking order in the light of representation made by him within a period of three months from the date of receipt of a copy of this order.

With the aforesaid observation, the O.A. is disposed of.


MEMBER (J)


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